

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 19/82-ALC4/2013 **MEETING DATE** : 02.01.2014
but actually held on 09.01.2014

The Meeting No. 19/82 of 2013-14 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products and falling under Chapter 29 and 30 was held on 02.01.2014 but actually held on 09.01.2014 under the Chairmanship of, Shri Jaikant Singh, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

1. Shri D.N. Mathur, Consultantr, Department of Pharmaceutical
2. Shri Jasbir Singh, Consultantr, Department of C&PC
3. Shri R.C. Meena, Deputy Director General of Foreign Trade
4. Dr. Nitin Jain D/o Biotechnology

1. Since no communication /comments were received from any of the Administrative Departments. The minutes of the meeting held on 19.12.2013 was treated as approved.
2. The following cases/issues were discussed and the committee took the decision as mentioned against the case:

Case No. B-232	M/s Droft Ketel Chemicals (I) Pvt. Ltd.			
Meeting No. 19/AM14 dated – 02.01.2014	F.No. 01/82/050/00512/AM09/DES-III			
RA F. No. 03/94/040/00838/AM09	Adv. Lic. No. 0310501369 dated 06.01.2009			
Decision: Committee considered case as per agenda and in light of written comments of Department of C&PC handed over on 09.01.2014, it was decided to revised norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemical-Solid Wetting Agent --(RNB - 51232/SR 1165 /YS SR 1165/ZF SR 1165	1 kg	1.	Mono Ethylene Glycol / MEG	0.500 kg
		2.	Withbreak DR1 9045	0.020 kg
		3.	Alkyldiphenyloxide Di sulfonate / Calfax	0.180 kg

RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-233	M/s Chiral Bioscience Ltd. (Formerly Allied F abrichem Pvt. Ltd.)
Meeting No. 19/AM14 dated – 02.01.2014	F.No. 01/82/162/00163/AM13/DES-III
RA F. No. 09/24/040/00102/AM10	Adv. Lic. No. 0910038495 dated 08.07.2009
Decision: It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.	

Case No. B-234	M/s DSM Sinochem Pharmaceuticals India Pvt Ltd.
Meeting No. 19/AM14 dated – 02.01.2014	F.No. 01/82/162/320/AM13/DES-III
Decision: The Committee considered case as per agenda and it was decided to be shown to chairman before sending the DL.	

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Case No.:26/19/82-ALC4/2013	Party Name:FINE ORGANIC INDUSTRIES,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
HQ File :01/82/050/00971/AM14/	RLA File :03/94/040/00617/AM13/	Lic.No/Date:0310713776 29.10.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011-Ch II dated 20.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
NEUTRALIZED AMIDE ESTER / (ETHANOL AMIDE STEARATE)	1 kg	1.	STEARIC ACID	1.06 kg
		2.	MONO ETHANOL AMINE	0.114 kg
RA may take appropriate action as per the decision of Norms Committee.				

2	Case No.:9/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
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	HQ File :01/82/050/01049/AM13/	RLA File :04/24/040/00182/AM13/	Lic.No/Date:0410141372 29.11.2012	Defer Date:06.02.2014
	Decision: Reply received from the firm and sent to Department of Pharmaceuticals for their comments. The case was deferred for 06.02.2014.			
3	Case No.:188/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/01335/AM13/	RLA File :05/23/040/00345/AM13/	Lic.No/Date:0510340432 07.12.2012	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			
4	Case No.:85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:02.01.2014
	Decision : It was decided to Put up the case on file.			
5	Case No.:28/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00069/AM14/	RLA File :09/24/040/00520/AM13/	Lic.No/Date:0910054940 05.02.2013	Defer Date:06.02.2014
	Decision : it was decided to remind the firm to furnish the following technical details: (a) Complete technical details as per Appendix 33. (b) Past production vis-a-vis Actual consumption of all inputs yearwise for last 3 years, duly certified by Central Excise Aiuthority. The case was deferred for 06.02.2014.			
6	Case No.:1/36/85-ALC3/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/85/050/00169/AM13/	RLA File :09/24/040/00502/AM13/	Lic.No/Date:0910054980 08.02.2013	Defer Date:06.02.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier letter No. Q 35021/10/2013-PI(Norms) dated 06.09.2013 and 26.06.2013 has stated that the firm has mentioned Chapter 21 wrongly and it should be covered under chapter 29 of ITC(HS). Deptt. of Pharma has requested to advise the firm to suitably revised their application using proper HS code before the matter is processed further. The case is Deferred for 06.02.2014.			

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Case No.:64/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved
HQ File :01/82/050/01422/AM13/	RLA File :08/24/040/00409/AM13/	Lic.No/Date:0810118585 20.02.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/461/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export Product
Topriamate 25mg 50 MG, 100 MG and 200 MG Tablets

S.NO.	Import Items	Norms recommended for 1 No. Tablets			
		25 mg Tablets	50 mg Tablets	100 mg Tablets	200 mg Tablets
1	TOPIRAMATE USP	25.5 mg	51.0 mg	102.0 mg	204.0 mg
2	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 102)	7.5	15.0	30.0	60.0
3	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 101)	8.25	16.50	33.0	66.0
4	LACTOSE ANHYDROUS (PHARMATOSE DCL-21)	27.5	55.0	110.0	220.0
5 to 15	BOTTLES & CAPS	Relevant, As per packing policy.			

RA may take appropriate action as per the decision of Norms Committee.

8	Case No.:33/2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:06.02.2014
	Decision : it was decided to remind the firm to furnish the following technical details: (a) Yield on molar basis for each step alongwith copy of technical literature in support of the yield envisaged. (b) Batch-Logsheets for the last 3 batches. The case was deferred for 06.02.2014.			

9	Case No.: 42/10/82-ALC4/2013	Party Name: BIOLOGICAL E LTD	Meet No/Date: 19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00225/AM14/	RLA File :09/24/040/00635/AM13/	Lic.No/Date:0910055653 02.04.2013	Defer Date:06.02.2014
	Decision : Reply received from the firm and sent to D/o Biotechnology for their comments and deferred the case for 06.02.2013.			

10	Case No.: 85/10/82-ALC4/2013	Party Name: BIOLOGICAL E LTD	Meet No/Date: 19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00268/AM14/	RLA File :09/24/040/00636/AM13/	Lic.No/Date:0910055652 02.04.2013	Defer Date:06.02.2014
	Decision : Reply received from the firm and sent to D/o Biotechnology for their comments and deferred the case for 06.02.2013.			

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Case No.: 37/10/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved	
HQ File :01/82/050/00220/AM14/	RLA File :09/24/040/00004/AM14/	Lic.No/Date:0910055673 03.04.2013	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/596/2013-PI-Norms dated 24.12.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2, 3-Di methyl-4-Nitro Pyridine-1-oxide	1 kg.	1.	2, 3-Lutidine	0.85
		2.	Methylene Di Chloride	0.835
		3.	Methanol	0.80
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.: 142/10/82-ALC4/2013	Party Name: WOCKHARDT LIMITED	Meet No/Date: 19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00325/AM14/	RLA File :03/95/040/00101/AM14/	Lic.No/Date:0310734494 15.05.2013	Defer Date:06.02.2014
	Decision : The firm was requested to furnish the production and consumption data for the last three years certified by Central Excise Authority , reminder letter has been also sent on 09.01.2014. Copy of application has been already sent to DCGI for their comments. The case was deferred for 06.02.2014.			

13	Case No.: 41/19/82-ALC4/2013	Party Name: CIPLA LIMITED	Meet No/Date: 19/82-ALC4/2013 02.01.2014	Status: Case
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HQ File :01/82/050/00986/AM14/	RLA File :03/94/040/01130/AM13/	Lic.No/Date:0310736948 06.06.2013	Deferred Defer Date:06.02.2014
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 06.02.2014			

14	Case No.: 156/14/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00741/AM14/	RLA File :09/24/040/00087/AM14/	Lic.No/Date:0910056288 07.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

15	Case No.: 77/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00662/AM14/	RLA File :09/24/040/00106/AM14/	Lic.No/Date:0910056304 10.06.2013	Defer Date:06.02.2014
	Decision : It was decided to request the firm to furnish production and consumption data for the year 2012-13 certified by Central Excise Authority and also Batch Log Sheet . The case was deferred for 06.02.2014.			

16	Case No.: 141/14/82-ALC4/2013	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved															
	HQ File :01/82/050/00726/AM14/	RLA File :03/95/040/00189/AM14/	Lic.No/Date:0310737125 10.06.2013	Defer Date:															
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/40/2012-Ch II dated 09.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">2,2-BIS(4-HYDROXY-3-NITROPHENYL) HEXAFLUOROPROPANE</td><td rowspan="3">1 kg</td><td>1.</td><td>2,2-BIS (4-HYDROXYPHENYL) HEXAFLUOROPROPANE</td><td>1.10 kg</td></tr> <tr> <td>2.</td><td>ACTIVATED CARBON</td><td>0.12 kg</td></tr> <tr> <td>3.</td><td>METHANOL</td><td>2.80 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,2-BIS(4-HYDROXY-3-NITROPHENYL) HEXAFLUOROPROPANE	1 kg	1.	2,2-BIS (4-HYDROXYPHENYL) HEXAFLUOROPROPANE	1.10 kg	2.	ACTIVATED CARBON	0.12 kg	3.	METHANOL
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
2,2-BIS(4-HYDROXY-3-NITROPHENYL) HEXAFLUOROPROPANE	1 kg	1.	2,2-BIS (4-HYDROXYPHENYL) HEXAFLUOROPROPANE	1.10 kg															
		2.	ACTIVATED CARBON	0.12 kg															
		3.	METHANOL	2.80 kg															

17	Case No.: 88/10/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00271/AM14/	RLA File :08/24/040/00099/AM14/	Lic.No/Date:0810121913 13.06.2013	Defer Date:06.02.2014
	Decision : It has been decided to remind the firm to furnish the following technical details:			

Details of Manufacturing process of cooper Formazone indicating use of Ortho Amine Phenol and Sulpho Anthranilic Acid with Chemical equations, molecular formula, molecular weights.
Yield obtained in each step.
Authentic technical literature in support of yield obtained.
Material balance.
CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input
Detailed calculations, arriving at the norms applied for.

The case was deferred for 06.02.2014 for comments of D/o C&PC.

18	Case No.: 49/12/82-ALC4/2013	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00473/AM14/	RLA File :03/94/040/00155/AM14/	Lic.No/Date:0310737785 14.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

19	Case No.: 51/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00475/AM14/	RLA File :03/94/040/00240/AM14/	Lic.No/Date:0310737875 17.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

20	Case No.: 199/10/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00382/AM14/	RLA File :04/24/040/00048/AM14/	Lic.No/Date:0410147196 17.06.2013	Defer Date:06.02.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/588/2013-PI(Norms) dated 24.12.2013, it was decided to call from the firm the following technical details: • The firm has applied the norms from Guannosine. However, the chemistry is given from 2-Amino Adenosine Stage. • Copy of technical literature in support of yields envisaged may be furnished. • Past production vis-avis Actual consumption of all the imported inputs duly certified by Central Excise Authority for past 3 years may be furnished The case was deferred for 06.02..2014.			

21	Case No.: 40/12/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
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	HQ File :01/82/050/00464/AM14/	RLA File :09/24/040/00113/AM14/	Lic.No/Date:0910056355 17.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			
22	Case No.:88/14/82-ALC4/2013	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00673/AM14/	RLA File :09/24/040/00102/AM14/	Lic.No/Date:0910056373 18.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			
23	Case No.:28/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00452/AM14/	RLA File :03/94/040/00245/AM14/	Lic.No/Date:0310738193 19.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			
24	Case No.:23/12/82-ALC4/2013	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00447/AM14/	RLA File :03/94/040/00094/AM14/	Lic.No/Date:0310738255 19.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			
25	Case No.:145/14/82-ALC4/2013	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00730/AM14/	RLA File :09/24/040/00107/AM14/	Lic.No/Date:0910056390 19.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			
26	Case No.:167/14/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved
	HQ File :01/82/050/00752/AM14/	RLA File :22/24/040/00024/AM14/	Lic.No/Date:2210013952 19.06.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/618/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Cefpodoxime Proxetil	1 kg	1.	7-ACA	0.956
		2.	Methane Sulfonicacid	1.91
		3.	Methanol	1.635
		4.	Ammonium Hydroxide	2.436
		5.	S-2 Benzothiazolyl-2-Amino-2-(methoxyimino)-4-tiazolyl acetate (MEAM)	0.956
		6.	Triethylamine (TEA)	0.47
		7	1-CEIPC	0.55
		8	Sodium Iodide	0.39
		9	Toluene	0.263
		10	N,N-Dimethyl Acetamide	0.665
		11	TMG	0.223
		12	Ethyl acetate	1.842
		13	Sodium thio-sulphate	0.088
		14	Sodium chloride	No justification
		15	Activated carbon	0.100
		16	Acetone	1.863
		17	Sulfuric acid	Not an importable item
		18	Hydrochloric acid	Not an importable item
		19	Hydrose	Not a raw material
		20	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.005
		21	Cyclohexane	3.572

RA may take appropriate action as per the decision of Norms Committee.

27	Case No.:183/10/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00366/AM14/	RLA File :13/24/040/00032/AM12/	Lic.No/Date:1310043416 19.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

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Case No.:110/10/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
HQ File :01/82/050/00293/AM14/	RLA File :05/23/040/00065/AM14/	Lic.No/Date:0510357630 20.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/594/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Norethisterone Acetate Bulk Drug	1 kg	1.	19-Nor-4-Androstene-3,17-Dione Intermediate	1.038
		2.	Tetrahydrofuran Solvent	2.05
		3.	Triethyl Orthoformate Reagent	0.88
RA may take appropriate action as per the decision of Norms Committee.				

RA may take appropriate action as per the decision of Norms Committee.

29	Case No.:22/12/82-ALC4/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date:06.02.2014
	Decision :It was decided to defer the case 06.02.2014 for comments of Department of Chemicals and Petrochemicals.			

30	Case No.:126/14/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00711/AM14/	RLA File :03/95/040/00225/AM14/	Lic.No/Date:0310738604 21.06.2013	Defer Date:06.02.2014
	Decision :It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

31	Case No.:170/14/82-ALC4/2013	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved
	HQ File :01/82/050/00755/AM14/	RLA File :34/24/040/00059/AM14/	Lic.No/Date:3410037194 24.06.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011-Ch II dated 15.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyclopropane Carbonyl Chloride Appearance : Clear Colourless Liquid	1 kg	1.	Gamma Butyrolactone Appearance : Clear Colourless Liquid	1.47 kg
		2.	Sodium Methoxide Appearance : Clear crystal powder	0.922 kg

RA may take appropriate action as per the decision of Norms Committee.

32	Case No.:111/10/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date:0510358000 25.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of IPP.			

33	Case No.:90/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00675/AM14/	RLA File :09/24/040/00128/AM14/	Lic.No/Date:0910056460 26.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

34	Case No.:39/12/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00463/AM14/	RLA File :09/24/040/00138/AM14/	Lic.No/Date:0910056466 26.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

35	Case No.:101/10/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved
	HQ File :01/82/050/00284/AM14/	RLA File :09/24/040/00143/AM14/	Lic.No/Date:0910056481 27.06.2013	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/617/2013-PI-Norms dated 24.12.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-(Chloro methyl)-3-	1 kg.	1.	2,3-Dimethyl Pyridine	0.76

methyl-4-(2,2,2-trifluoroethoxy) Pyridine Hydrochloride	2.	Methylene Dichloride	0.24
	3.	2,2,2-Trifluoro Ethanol	0.76
	4.	Methyl Isobutyl Ketone	0.16
RA concerned may take further necessary action as per above decision of NC.			

36	Case No.: 172/14/82-ALC4/2013	Party Name:RECKON DIAGNOSTICS PVT. LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00757/AM14/	RLA File :34/24/040/00044/AM14/	Lic.No/Date:3410037268 27.06.2013	Defer Date:06.02.2014
	Decision : Department of Biotechnology vide their letter NO. BT/IL/05/398/2013-PID dated 26.12.2013 has requested the firm to furnish the copy of Manufacturing process flow chart, copy DML (Drug Manufacturing Licence),Batch Manufacturing Record and clarification on the quantities of import inputs (whether it is in Grams or in Milligrams) mentioned in the application. The case was deferred for 06.02.2014.			

37	Case No.: 201/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00384/AM14/	RLA File :04/24/040/00063/AM14/	Lic.No/Date:0410147551 27.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

38	Case No.: 203/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Deferred and Re-indexed
	HQ File :01/82/050/00386/AM14/	RLA File :04/24/040/00064/AM14/	Lic.No/Date:0410147556 27.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

39	Case No.: 204/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00387/AM14/	RLA File :04/24/040/00065/AM14/	Lic.No/Date:0410147559 27.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

40	Case No.: 223/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
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HQ File :01/82/050/00406/AM14/	RLA File :52/24/040/00011/AM14/	Lic.No/Date:5210039911 28.06.2013	Defer Date:06.02.2014
Decision : It was decided to defer the case 06.02.2014 for comments of Department of Chemicals and Petrochemicals.			

41	Case No.: 224/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00407/AM14/	RLA File :52/24/040/00008/AM14/	Lic.No/Date:5210039909 28.06.2013	Defer Date:06.02.2014
	Decision : It was decided to remind the firm to furnish the following information: • Details of manufacturing process of 2-Amino -4-Trifluoro Methyl 4 Chloro Diphenyl Ether with chemical equatinos, molecular formula, molecular wights. • Yield obbtained in each step • Authentic tehcnical literature in support of yield obtained • Material balance • CA certificate the production of export item acheived by you for the past three years and correspondening consumption of each input • Role of copper Sulphate in the process, supported with authentic technical literature. • Detailed calculation, arriving at the norms applied. The case was deferred for 06.02.2014			

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Case No.:202/10/82-ALC4/2013	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved									
HQ File :01/82/050/00385/AM14/	RLA File :04/24/040/00067/AM14/	Lic.No/Date:0410147616 28.06.2013	Defer Date:									
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/561/2013-PI-Norms dated 24.12.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- Export Item No. 1 : DMT-T <table><tr><td>S. No.</td><td>Import Item</td><td>Qty. recommended kg/kg</td></tr><tr><td>1.</td><td>THYMIDINE</td><td>0.483</td></tr><tr><td>2.</td><td>DMT-CI</td><td>0.71</td></tr></table>				S. No.	Import Item	Qty. recommended kg/kg	1.	THYMIDINE	0.483	2.	DMT-CI	0.71
S. No.	Import Item	Qty. recommended kg/kg										
1.	THYMIDINE	0.483										
2.	DMT-CI	0.71										

Export Item No. 2 : DMT-Bz-dc

S. No.	Import Item	Qty. recommended kg/kg
1.	Deoxycytidine	0.553
2.	DMT-C1	0.530

Export Item No. 3 : DMT-Bz-dA

S. No.	Import Item	Qty. recommended kg/kg
1.	DEOXYADENOSIN	0.632
2.	DMT-CI	0.590

Export Item No. 4 : DMT-iBu-dG

S. No.	Import Item	Qty. recommended kg/kg
1.	DEOXYGUANOSINE	0.688
2.	DMT-CI	0.650

RA concerned may take further necessary action as per above decision of NC.

43	Case No.: 41/8/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00172/AM14/	RLA File :03/95/040/01020/AM13/	Lic.No/Date:0310739495 28.06.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case 06.02.2014 for comments of Department of Chemicals and Petrochemicals.			

44	Case No.: 173/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00758/AM14/	RLA File :34/24/040/00065/AM14/	Lic.No/Date:3410037281 01.07.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

45	Case No.: 1/8/85-ALC3/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/85/050/00054/AM14/	RLA File :09/24/040/00115/AM14/	Lic.No/Date:0910056522 01.07.2013	Defer Date:06.02.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier letter No. Q 35021/10/2013-PI(Norms) dated 06.09.2013 and 26.06.2013 has stated that the firm has mentioned Chapter 30 wrongly and it should be covered under chapter 29 of ITC(HS). Deptt. of			

Pharma has requested to advise the firm to suitably revised their application using proper HS code before the matter is processed further. The case is Deferred for 06.02.2014.

46	Case No.: 24/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00448/AM14/	RLA File :03/95/040/00256/AM14/	Lic.No/Date:0310739850 02.07.2013	Defer Date:06.02.2014
	Decision : The firm was requested to furnish the production and consumption data for the last three years certified by Central Excise Authroity reminder letter has been also snet on 09.01.2014. Copy of application has been already sent to DCGI for their comments. The case was deferred for 06.02.2014.			

47

Case No.:103/10/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
HQ File :01/82/050/00286/AM14/	RLA File :09/24/040/00145/AM14/	Lic.No/Date:0910056663 04.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/33/2011-Ch II dated 03.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-(Sulphamoyl Phenyl) Hydrazine HCL	1 kg	1.	4-Hydrazinobenzene -1- sulfonamide hydrochloride (Crude) (White to pale yellow powder)	1.02 kg
		2.	ACTIVATED CARBON (Fine Black Powder)	0.15 kg
RA may take appropriate action as per the decision of Norms Committee.				

48	Case No.: 159/14/82-ALC4/2013	Party Name:RUCHI INFRASTRUCTURE LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00744/AM14/	RLA File :56/24/040/00010/AM14/	Lic.No/Date:5610002426 04.07.2013	Defer Date:06.02.2014
	Decision : it was decided remind the firm to furnish the following technical details: 1. Details of manufacturing process with chemical equations, molecular formula and molecular weight. 2. Yield obtained in each manufacturing step. 3. Proeduction and consumption data duly certified by CA.. 4. Material balance. 5. Detailed calculations, arriving at the norms applied for. The case was deferred for 06.02.2014.			

49

Case No.: 37/12/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved	
HQ File :01/82/050/00461/AM14/	RLA File :09/24/040/00150/AM14/	Lic.No/Date:0910056692 05.07.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 14/82 dated 24.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Thiol Acid	Kg	1.	2,2-BIS-(BROMOMETHYL)-1,3-PROPANEDIOL	7.462
		2.	DIMETHYL FORMAMIDE	6.100
		3.	DIBENZYL TOLUENE	1.235
		4.	POTASSIUM THIO ACETATE	2.181
		5.	N,N DIMETHYL ACETAMIDE	1.00
		6.	N-HEXANE	0.39
RA may take appropriate action as per the decision of Norms Committee.				

50	Case No.: 27/14/82-ALC4/2013	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00612/AM14/	RLA File :09/24/040/00132/AM14/	Lic.No/Date:0910056690 05.07.2013	Defer Date:06.02.2014
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/97/2012-Ch II dated 24.12.2013, it was decided to call from the firm the following technical details/clarifications:			
	• Details of manufacturing process of 3,4-Ethylene Dioxy Thiophene (EDOT) with chemical equatinos, molecular formula, molecular wights has been furnished . Kindly furnish yields obtained in each step suported with Authentic technical literture. •Material balance. • CA certificate the production of export item acheived by you for the past three years and correspondening consumption of each input • Detailed calculations, arriving at the norms applied for			

51	Case No.: 33/12/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
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	HQ File :01/82/050/00457/AM14/	RLA File :03/95/040/00207/AM14/	Lic.No/Date:0310740446 05.07.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			
52	Case No.: 102/10/82-ALC4/2013	Party Name:YELURI FORMULATIONS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00285/AM14/	RLA File :09/24/040/00149/AM14/	Lic.No/Date:0910056680 05.07.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			
53	Case No.: 27/13/82-ALC4/2013	Party Name:ADVY CHEMICAL PVT.LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00503/AM14/	RLA File :03/94/040/00269/AM14/	Lic.No/Date:0310740927 10.07.2013	Defer Date:16.01.2014
	Decision : It was decided to send the copy of application to of Department of Pharmaceuticals and defer the case for 06.02.2013			
54	Case No.: 44/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00468/AM14/	RLA File :03/94/040/00306/AM14/	Lic.No/Date:0310740922 10.07.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			
55	Case No.: 175/14/82-ALC4/2013	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00760/AM14/	RLA File :34/24/040/00071/AM14/	Lic.No/Date:3410037375 10.07.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			
56	Case No.: 160/14/82-ALC4/2013	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00745/AM14/	RLA File :04/24/040/00050/AM14/	Lic.No/Date:0410147942 11.07.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			
57	Case No.: 26/12/82-ALC4/2013	Party Name:SANOFI INDIA LIMITED	Meet No/Date:19/82-ALC4/2013	Status: Case

			02.01.2014	Deferred
	HQ File :01/82/050/00450/AM14/	RLA File :03/95/040/00227/AM14/	Lic.No/Date:0310741158 11.07.2013	Defer Date:06.02.2014
Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.				

58	Case No.:60/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00645/AM14/	RLA File :09/24/040/00085/AM14/	Lic.No/Date:0910056772 16.07.2013	Defer Date:06.02.2014
	Decision : It was decided to request the firm to furnish production and consumption data for the year 2012-13 certified by Central Excise Authority and also Batch Log Sheet . The case was deferred for 06.02.2014.			

59	Case No.:32/12/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00456/AM14/	RLA File :03/95/040/00299/AM14/	Lic.No/Date:0310741860 17.07.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

60

Case No.:27/19/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
HQ File :01/82/050/00972/AM14/	RLA File :09/24/040/00168/AM14/	Lic.No/Date:0910056819 18.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/102/2012-Ch II dated 20.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DTBHBA OR 3,5-DTBHBA	1 kg	1.	2,6 DI TERT BUTYL PHENOL	3.280 kg
		2.	P-FORMALDEHYDE	0.716 kg
		3.	HEXANE	1.841 kg
RA may take appropriate action as per the decision of Norms Committee.				

61	Case No.:21/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00445/AM14/	RLA File :03/95/040/00306/AM14/	Lic.No/Date:0310741992	Defer

18.07.2013

Date:06.02.2014

Decision : The firm was requested to furnish the production and consumption data for the last three years certified by Central Excise Authority reminder letter has been also sent on 09.01.2014. Copy of application has been already sent to DCGI for their comments. The case was deferred for 06.02.2014.

62	Case No.: 68/17/82-ALC4/2013	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00930/AM14/	RLA File :34/21/040/00163/AM14/	Lic.No/Date:3410037475 23.07.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

63	Case No.: 38/12/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved																																	
	HQ File :01/82/050/00462/AM14/	RLA File :09/24/040/00175/AM14/	Lic.No/Date:0910056887 23.07.2013	Defer Date:																																	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/646/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S,No</th><th>Item of Import</th><th>Quantity allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="9">IOPAMIDOL</td><td rowspan="9">1 kg</td><td>1.</td><td>ATIPA DI CHLORIDE</td><td>1.40</td></tr> <tr> <td>2.</td><td>2-ACETOXY PROPIONYL CHLORIDE</td><td>0.49</td></tr> <tr> <td>3.</td><td>DI METHYL FORMAMIDE</td><td>0.78</td></tr> <tr> <td>4.</td><td>ISO PROPYL ALCOHOL</td><td>8.13</td></tr> <tr> <td>5.</td><td>METHANOL</td><td>3.21</td></tr> <tr> <td>6.</td><td>N,N-DI METHYL ACETAMIDE</td><td>1.46</td></tr> <tr> <td>7</td><td>NITRO METHANE</td><td>0.48</td></tr> <tr> <td>8</td><td>TRIETHYLAMINE</td><td>0.50</td></tr> <tr> <td>9</td><td>TOLUENE</td><td>1.00</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg	IOPAMIDOL	1 kg	1.	ATIPA DI CHLORIDE	1.40	2.	2-ACETOXY PROPIONYL CHLORIDE	0.49	3.	DI METHYL FORMAMIDE	0.78	4.	ISO PROPYL ALCOHOL	8.13	5.	METHANOL	3.21	6.	N,N-DI METHYL ACETAMIDE	1.46	7	NITRO METHANE	0.48	8	TRIETHYLAMINE	0.50	9	TOLUENE
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg																																	
IOPAMIDOL	1 kg	1.	ATIPA DI CHLORIDE	1.40																																	
		2.	2-ACETOXY PROPIONYL CHLORIDE	0.49																																	
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		4.	ISO PROPYL ALCOHOL	8.13																																	
		5.	METHANOL	3.21																																	
		6.	N,N-DI METHYL ACETAMIDE	1.46																																	
		7	NITRO METHANE	0.48																																	
		8	TRIETHYLAMINE	0.50																																	
		9	TOLUENE	1.00																																	

64	Case No.: 52/12/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00476/AM14/	RLA File :03/95/040/00305/AM14/	Lic.No/Date:0310742481 23.07.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

65	Case No.: 1/19/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00946/AM14/	RLA File :09/24/040/00176/AM14/	Lic.No/Date:0910056894 24.07.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

66

Case No.: 49/14/82-ALC4/2013	Party Name: VEGESNA LABORATORIES PRIVATE LIMITED		Meet No/Date: 19/82-ALC4/2013 02.01.2014		Status: Case Approved
HQ File :01/82/050/00634/AM14/	RLA File :09/24/040/00174/AM14/		Lic.No/Date:0910056893 24.07.2013		Defer Date:
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/609/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg	
MAGNESIUM SALT / Magnesium Mono-p-Nitro Benzyl Malonate	1 kg	1.	Para Nitro Benzyl Alcohol	0.874	
		2.	Malonic Acid	1.044	
		3.	Toluene	1.00	
RA may take appropriate action as per the decision of Norms Committee.					

67	Case No.: 46/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00631/AM14/	RLA File :09/24/040/00185/AM14/	Lic.No/Date:0910056909 25.07.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

68	Case No.: 24/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00886/AM14/	RLA File :09/24/040/00180/AM14/	Lic.No/Date:0910056902 25.07.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

69	Case No.: 28/19/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00973/AM14/	RLA File :09/24/040/00181/AM14/	Lic.No/Date:0910056940	Defer

29.07.2013

Date:02.01.2014

Decision :It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.

70	Case No.: 43/12/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00467/AM14/	RLA File :52/24/040/00015/AM14/	Lic.No/Date:5210040038 30.07.2013	Defer Date:06.02.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 06.02.2014			

71

Case No.: 59/14/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved
HQ File :01/82/050/00644/AM14/	RLA File :09/24/040/00188/AM14/	Lic.No/Date:0910056946 30.07.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/720/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
AMPICILLIN SODIUM STERILE & SULBACTAM SODIUM STERILE (2:1) / AMPICILLIN AND SULBACTAM FOR INJECTION (2:1)	1 kg	1.	Sulbactam Acid	0.328
		2.	Methanol	0.234
		3.	Triethyl amine	0.015
		4.	6-APA (6-Amino Penicillanic Acid)	0.462
		5.	Ethyl Aceto Acetate	0.314
		6.	Pivoly Chloride	0.275
		7	D (-) Alpha Phenyl Glycine Base (PG BASE)	0.350
		8	Potassium Carbonate	0.164
		9	Sodium Thiocyanate	0.192
		10	Activated Carbon (Carbon Enoanticromos)	0.022
		11	Acetone	0.333
		12	Acetonitrile	0.653
		13	Iso Propyl Alcohol	1.432
		14	Methylene Chloride	0.473
		15	Aluminium Canisters with inner & Outer Lids (with	As per packing policy

eaquel Plugs/Caps)

RA may take appropriate action as per the decision of Norms Committee.

72	Case No.: 1/10/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

73	Case No.: 22/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00607/AM14/	RLA File :09/24/040/00192/AM14/	Lic.No/Date:0910056971 31.07.2013	Defer Date:06.02.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 06.02.2014			

74	Case No.: 21/14/82-ALC4/2013	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00606/AM14/	RLA File :09/24/040/00193/AM14/	Lic.No/Date:0910056972 31.07.2013	Defer Date:06.02.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 06.02.2014			

75	Case No.: 48/14/82-ALC4/2013	Party Name:LOUIS PHARMACEUTICALS PVT LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00633/AM14/	RLA File :09/24/040/00200/AM14/	Lic.No/Date:0910057008 02.08.2013	Defer Date:06.02.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 06.02.2014			

76	Case No.: 148/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00733/AM14/	RLA File :09/24/040/00189/AM14/	Lic.No/Date:0910057006 02.08.2013	Defer Date:06.02.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 06.02.2014			

77	Case No.: 42/14/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:19/82-ALC4/2013	Status: Case
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		02.01.2014	Deferred
HQ File :01/82/050/00627/AM14/	RLA File :03/94/040/00220/AM14/	Lic.No/Date:0310744155 05.08.2013	Defer Date:06.02.2014
Decision : It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 06.02.2014			

78

Case No.: 8/13/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.		Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved
HQ File :01/82/050/00484/AM14/	RLA File :05/23/040/00155/AM14/		Lic.No/Date:0510361960 05.08.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/650/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
7-AVNA (7-Amino -3-Vinyl Cephalosporanic Acid /7-AVCA) Powder	1 kg	1.	7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672
		2.	Methanol	8.00
		3.	n-Butyl Acetate	5.06
		4.	Methylene Chloride (MDC)	12.66
		5.	Triphenyl phosphine	1.26
		6.	Phenol	0.933
RA may take appropriate action as per the decision of Norms Committee.				

79	Case No.: 18/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00603/AM14/	RLA File :09/24/040/00207/AM14/	Lic.No/Date:0910057031 05.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

80	Case No.: 45/14/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00630/AM14/	RLA File :07/24/040/00137/AM14/	Lic.No/Date:0710097392 06.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

81	Case No.: 40/14/82-ALC4/2013	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00625/AM14/	RLA File :03/94/040/00307/AM14/	Lic.No/Date:0310744552 07.08.2013	Defer Date:06.02.2014
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 06.02.2014.			

82	Case No.: 165/14/82-ALC4/2013	Party Name:MEDREICH LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00750/AM14/	RLA File :07/24/040/00135/AM14/	Lic.No/Date:0710097410 07.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

83	Case No.: 24/14/82-ALC4/2013	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00609/AM14/	RLA File :09/24/040/00089/AM14/	Lic.No/Date:0910057115 08.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

84	Case No.: 33/19/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00978/AM14/	RLA File :09/24/040/00220/AM14/	Lic.No/Date:0910057149 12.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

85	Case No.:43/14/82-ALC4/2013	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved									
	HQ File :01/82/050/00628/AM14/	RLA File :03/94/040/00405/AM14/	Lic.No/Date:0310745174 13.08.2013	Defer Date:									
	Decision : Committee considered case and in the light of earlier decision taken in meeting No. 6/82 date 12.05.2009, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S,No</th><th>Item of Import</th><th>Quantity allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Ceftazidime for Injection 1gm. (Each Vial contains Sterile</td><td>1 vials</td><td>1.</td><td>Ceftazidime Pentahydrate for Injection</td><td>1.32 gm/vial</td></tr> </tbody> </table>				Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg	Ceftazidime for Injection 1gm. (Each Vial contains Sterile	1 vials	1.	Ceftazidime Pentahydrate for Injection
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg									
Ceftazidime for Injection 1gm. (Each Vial contains Sterile	1 vials	1.	Ceftazidime Pentahydrate for Injection	1.32 gm/vial									

	Mixture of Cefazidime			BP / USP	
	Ceftazidime for Injection 2 gm. (Each Vial contains Sterile Mixture of Ceftazidime	1 vials	2.	Ceftazidime Pentahydrate for Injection BP/USP	2.64 gm/vial
RA may take appropriate action as per the decision of Norms Committee.					

86	Case No.: 36/14/82-ALC4/2013	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00621/AM14/	RLA File :03/94/040/00359/AM14/	Lic.No/Date:0310745177 13.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

87	Case No.: 147/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00732/AM14/	RLA File :09/24/040/00201/AM14/	Lic.No/Date:0910057191 14.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

88	Case No.: 122/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00707/AM14/	RLA File :03/95/040/00203/AM14/	Lic.No/Date:0310745264 14.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

89	Case No.: 17/14/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00602/AM14/	RLA File :03/94/040/00978/AM13/	Lic.No/Date:0310745508 16.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

90	Case No.: 66/14/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00651/AM14/	RLA File :09/24/040/00216/AM14/	Lic.No/Date:0910057203 16.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

91

Case No.:118/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved		
HQ File :01/82/050/00703/AM14/	RLA File :03/95/040/00517/AM13/	Lic.No/Date:0310745568 16.08.2013	Defer Date:		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/712/2013-PI-Norms dated 24.12.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. kg/kg	Allowed
METFORMIN HCL	1 kg.	1.	DICYANODIMIDE	0.567	
		2.	METHANOL	0.237	
		3.	DIMETHYL AMINE HYDROCHLORIDE	0.60	
RA concerned may take further necessary action as per above decision of NC.					

92

Case No.:119/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved		
HQ File :01/82/050/00704/AM14/	RLA File :03/95/040/00513/AM13/	Lic.No/Date:0310745564 16.08.2013	Defer Date:		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/712/2013-PI-Norms dated 24.12.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. kg/kg	Allowed
METFORMIN HCL	1 kg.	1.	DICYANODIMIDE	0.567	
		2.	METHANOL	0.237	
		3.	DIMETHYL AMINE HYDROCHLORIDE	0.60	
RA concerned may take further necessary action as per above decision of NC.					

93	Case No.:121/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00706/AM14/	RLA File :03/95/040/00505/AM13/	Lic.No/Date:0310745576 16.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

94

Case No.:14/14/82-ALC4/2013	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
HQ File :01/82/050/00599/AM14/	RLA File :03/94/040/00364/AM14/	Lic.No/Date:0310745766 19.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2013-Ch II dated 09.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AMINOSOL CST 115	1 kg	1.	PIPERAZINE (N,N-DIETHYLENEDIAMINE) 68%	0.227 kg
RA may take appropriate action as per the decision of Norms Committee.				

95

Case No.:41/14/82-ALC4/2013	Party Name:AMINES & PLASTICIZERS LIMITED		Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved
HQ File :01/82/050/00626/AM14/	RLA File :03/94/040/00365/AM14/		Lic.No/Date:0310745767 19.08.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2013-Ch II dated 09.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AMINOSOL CST 115	1 kg	1.	PIPERAZINE (N,N-DIETHYLENEDIAMINE)	0.155 kg
RA may take appropriate action as per the decision of Norms Committee.				

96

Case No.:153/14/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
HQ File :01/82/050/00738/AM14/	RLA File :09/24/040/00239/AM14/	Lic.No/Date:0910057241 19.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/721/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
EFAVIRENZ	1 kg	1.	AMINOCARBINOL or (S) 5-Chloro-(alpha Cyclopropylethynyl) 2 amino alpha (Trifluoromethyl) benzenemethanol	0.987

		2.	Triphosgene	0.448
		3.	Activated Carbon (Carbon Enoanticromos)	0.053
		4.	Hexanes	1.763
		5.	Isopropyl Alcohol	1.533
		6.	Methanol	0.357
RA may take appropriate action as per the decision of Norms Committee.				

97	Case No.:62/14/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00647/AM14/	RLA File :09/24/040/00223/AM14/	Lic.No/Date:0910057232 19.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

98	Case No.:34/14/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00619/AM14/	RLA File :09/24/040/00231/AM14/	Lic.No/Date:0910057244 19.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

99	Case No.:117/14/82-ALC4/2013	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00702/AM14/	RLA File :03/95/040/00407/AM14/	Lic.No/Date:0310745962 20.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

100	Case No.:26/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00611/AM14/	RLA File :09/24/040/00190/AM14/	Lic.No/Date:0910057247 20.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

101	Case No.:57/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00642/AM14/	RLA File :09/24/040/00229/AM14/	Lic.No/Date:0910057251	Defer

20.08.2013

Date:06.02.2014

Decision :It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.

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Case No.:16/14/82-ALC4/2013	Party Name:AARTI DRUGS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
HQ File :01/82/050/00601/AM14/	RLA File :03/94/040/00353/AM14/	Lic.No/Date:0310746292 21.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/722/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
CLOPIDOGREL BISULPHATE	1 kg	1.	2-CHLOROPHENYL GLYCINE	1.05
		2.	METHANOL	3.27
		3.	TOLUENE	1.36
		4.	METHYLENE DI CHLORIDE	2.82
		5.	L-(+)-TARTARIC ACID	0.70
		6.	ACETONE	2.36
		7.	2-THIOPHENE ETHANOL	0.707
		8.	ACTIVATED CARBONE	0.100
RA may take appropriate action as per the decision of Norms Committee.				

RA may take appropriate action as per the decision of Norms Committee.

103	Case No.:65/14/82-ALC4/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00650/AM14/	RLA File :09/24/040/00178/AM14/	Lic.No/Date:0910057260 21.08.2013	Defer Date:06.02.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier letter No. Q 35021/10/2013-PI(Norms) dated 06.09.2013 and 26.06.2013 has stated that the firm has mentioned Chapter 30 wrongly and it should be covered under chapter 29 of ITC(HS). Deptt. of Pharma has requested to advise the firm to suitably revised their application using proper HS code before the matter is processed further. The case is Deferred for 06.02.2014.			

104	Case No.:3/12/82-ALC4/2013		Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD		Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00427/AM14/		RLA File :04/24/040/00095/AM14/		Lic.No/Date:0410148864 22.08.2013	Defer Date:06.02.2014

Decision :It was decided to send a copy of application again to DCGI for their comments (solution of import items contains 8% water). The case was deferred for 06.02.2014.

105	Case No.: 32/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00617/AM14/	RLA File :34/24/040/00110/AM14/	Lic.No/Date:3410037709 22.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

106	Case No.: 33/14/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00618/AM14/	RLA File :09/24/040/00224/AM14/	Lic.No/Date:0910057266 22.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

107	Case No.: 47/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date:06.02.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 06.02.2014			

108	Case No.:31/14/82-ALC4/2013			Party Name:GULBRANDSEN CHEMICALS PVT LTD		Meet No/Date:19/82-ALC4/2013 02.01.2014		Status:Case Approved	
	HQ File :01/82/050/00616/AM14/			RLA File :34/24/040/00117/AM14/		Lic.No/Date:3410037748 27.08.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2011-Ch II dated 09.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:								
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		
	P1062		1 kg	1.	Cyanuric Chloride		0.533 kg		
RA may take appropriate action as per the decision of Norms Committee.									

109	Case No.: 152/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00737/AM14/	RLA File :09/24/040/00211/AM14/	Lic.No/Date:0910057368	Defer

27.08.2013

Date:06.02.2014

Decision :It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 06.02.2014

110	Case No.:64/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved
	HQ File :01/82/050/00649/AM14/	RLA File :09/24/040/00215/AM14/	Lic.No/Date:0910057367 27.08.2013	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their UO No. 35011/584/2011-PI (Norms) dated 24.12.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
TENOFVIR DISOPROXIL FUMARATE	1 kg	1	ADENINE (6 AMINO PURINE)	0.914
		2	(R) PROPYLENE CARBONATE	0.7938
		3	DIETHYL P-TOLUENE SULPHONYLOXY METHYL PHOSPHONATE (DESMO)	2.025
		4	CHLOROMETHYL ISOPROPYL CARBONATE	2.0867
		5	MAGNESIUM TERT BUTOXIDE	0.536
		6	HYDROBROMIC ACID (48% w/w AQ. SOLUTION)	6.54
		7	TRIETHYLAMINE	1.026
		8	DIMETHYL FORMAMIDE	1.84
		9.	N-METHYL PYRROLIDINONE	3.297
		10.	METHYLENE DICHLORIDE	8.02
		11	TOLUENE	0.71
		12.	ACETONE	0.64
		13.	METHANOL	0.97
		14	ISO PROPYL ALCOHOL	4.21
		15.	CYCLOHEXANE	1.62
		16.	FUMARIC ACID	0.26

RA may take appropriate action as per the decision of NC.

111	Case No.:116/14/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00701/AM14/	RLA File :03/95/040/00215/AM14/	Lic.No/Date:0310747079 27.08.2013	Defer Date:06.02.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 06.02.2014			

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Case No.:63/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
HQ File :01/82/050/00648/AM14/	RLA File :09/24/040/00213/AM14/	Lic.No/Date:0910057393 28.08.2013	Defer Date:	
Decision : In the light of earlier decision taken in its meeting No. 3/82 dated 02.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine (Glyoxylic Acid Route)	1 kg	1.	GLYOXYLIC ACID	0.90 kg
		2	2,5-DIHYDROXY-1,4-DITHIANE	0.739 kg
		3	CYTOSINE	0.955 kg
		4	1,1,1,3,3,3-HEXAMETHYLDISLLAZANE (HMDS)	1.89 kg
		5	DIMETHYL FORMAMIDE	0.67 kg
		6	METHANESULPHONIC ACID	0.020 kg
		7	SODIUM BOROHYDRIDE	0.48 kg
		8	CYCLOHEXANE	2.04 kg
		9	TOLUENE	2.97 kg
		10	N-HEXANE	6.07 kg
		11	DICHLOROMETHANE	4.69 kg
		12	TRIETHYLAMINE	2.00 kg
		13	ISO PRPOYL ALCOHOL	1.37 kg
		14	METHANOL	0.60 kg
RA may take appropriate action as per the decision of Norms Committee.				

113	Case No.:111/14/82-ALC4/2013	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00696/AM14/	RLA File :03/95/040/00435/AM14/	Lic.No/Date:0310747304 28.08.2013	Defer Date:02.01.2014

Decision :It was decided to defer the case 06.02.2014 for comments of Department of Chemicals and Petrochemicals.

114	Case No.: 146/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00731/AM14/	RLA File :03/95/040/00429/AM14/	Lic.No/Date:0310747495 29.08.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case 06.02.2014 for comments of Department of Chemicals and Petrochemicals.			

115	Case No.: 51/14/82-ALC4/2013	Party Name:RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00636/AM14/	RLA File :34/24/040/00125/AM14/	Lic.No/Date:3410037783 02.09.2013	Defer Date:06.02.2014
	Decision : It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 06.02.2014			

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Case No.:114/14/82-ALC4/2013		Party Name:SALVI CHEMICAL INDUSTRIES LIMITED		Meet No/Date:19/82-ALC4/2013 02.01.2014		Status:Case Approved	
HQ File :01/82/050/00699/AM14/		RLA File :03/95/040/00444/AM14/		Lic.No/Date:0310748199 04.09.2013		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/143/2011-Ch II dated 01.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
SODIUM SACCHARINE POWDER RESULTANT PRODUCTS		1 kg	1.	SODIUM SACCHARINE GRANULAR (8-16) (20-40 MESH) raw matterial		1.01 kg	
RA may take appropriate action as per the decision of Norms Committee.							

117	Case No.: 39/19/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved
	HQ File :01/82/050/00984/AM14/	RLA File :03/94/040/00477/AM14/	Lic.No/Date:0310748582 05.09.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch II dated 29.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CAMPHOR TECHNICAL	1 kg	1.	ALPHA PINENE	1.146 kg
RA may take appropriate action as per the decision of Norms Committee.				

118	Case No.:54/14/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00639/AM14/	RLA File :05/23/040/00233/AM14/	Lic.No/Date:0510364656 05.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

119	Case No.:29/14/82-ALC4/2013	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00614/AM14/	RLA File :09/24/040/00242/AM14/	Lic.No/Date:0910057495 05.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

120	Case No.:53/14/82-ALC4/2013	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00638/AM14/	RLA File :05/24/040/00203/AM14/	Lic.No/Date:0510364653 05.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

121	Case No.:176/14/82-ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00761/AM14/	RLA File :34/24/040/00132/AM14/	Lic.No/Date:3410037845 06.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

122	Case No.:30/14/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00615/AM14/	RLA File :08/24/040/00250/AM14/	Lic.No/Date:0810124568 06.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case 06.02.2014 for comments of Department of Chemicals and Petrochemicals.			

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123	Case No.:103/14/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00688/AM14/	RLA File :08/24/040/00242/AM14/	Lic.No/Date:0810124544 06.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case 06.02.2014 for comments of Department of Chemicals and Petrochemicals.			

124	Case No.:56/14/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00641/AM14/	RLA File :13/24/040/00021/AM14/	Lic.No/Date:1310044273 09.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

125	Case No.:54/17/82-ALC4/2013	Party Name:CIREX PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00916/AM14/	RLA File :09/24/040/00258/AM14/	Lic.No/Date:0910057517 10.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

126	Case No.:149/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00734/AM14/	RLA File :03/95/040/00465/AM14/	Lic.No/Date:0310748925 10.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

127	Case No.:150/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00735/AM14/	RLA File :03/95/040/00459/AM14/	Lic.No/Date:0310748979 10.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

128	Case No.:69/14/82-ALC4/2013	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00654/AM14/	RLA File :34/24/040/00138/AM14/	Lic.No/Date:3410037862 11.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

129	Case No.: 63/17/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00925/AM14/	RLA File :09/24/040/00261/AM14/	Lic.No/Date:0910057546 13.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

130	Case No.: 10/16/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00823/AM14/	RLA File :07/24/040/00201/AM14/	Lic.No/Date:0710098284 16.09.2013	Defer Date:06.02.2014
	Decision :: It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

131	Case No.: 151/14/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00736/AM14/	RLA File :03/95/040/00432/AM14/	Lic.No/Date:0310749651 16.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

132	Case No.: 51/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00913/AM14/	RLA File :09/24/040/00260/AM14/	Lic.No/Date:0910057595 17.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

133	Case No.: 35/17/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00897/AM14/	RLA File :09/24/040/00083/AM14/	Lic.No/Date:0910057602 18.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

134	Case No.: 46/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00859/AM14/	RLA File :04/24/040/00127/AM14/	Lic.No/Date:0410149960 18.09.2013	Defer Date:06.02.2014

Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.

135	Case No.: 49/16/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00862/AM14/	RLA File :04/24/040/00100/AM14/	Lic.No/Date:0410149961 18.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

136	Case No.: 28/17/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00890/AM14/	RLA File :09/24/040/00267/AM14/	Lic.No/Date:0910057604 18.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

137	Case No.: 50/17/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00912/AM14/	RLA File :09/24/040/00294/AM14/	Lic.No/Date:0910057628 19.09.2013	Defer Date:06.02.2014
	Decision : It was decided to request the firm to furnish Production and Consumption Data for the year 2012-2013 certified by Central Excise Authority and also Batch Log Sheet. The case deferred 06.02.2014			

138	Case No.: 45/16/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Deferred and Re-indexed
	HQ File :01/82/050/00858/AM14/	RLA File :05/24/040/00219/AM14/	Lic.No/Date:0510366235 19.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

139	Case No.: 68/14/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00653/AM14/	RLA File :09/24/040/00283/AM14/	Lic.No/Date:0910057606 19.09.2013	Defer Date:06.02.2014
	Decision :: It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

140	Case No.: 64/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
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HQ File :01/82/050/00926/AM14/	RLA File :09/24/040/00120/AM14/	Lic.No/Date:0910057630 19.09.2013	Defer Date:06.02.2014
Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

141	Case No.: 55/14/82-ALC4/2013	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00640/AM14/	RLA File :08/24/040/00268/AM14/	Lic.No/Date:0810124942 19.09.2013	Defer Date:06.02.2014
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2012-Ch II dated 08.11.2013, it was decided to call from the firm the following technical details/clarifications: • Details of manufacturing process of Poly Ethylene Glycol 400 with chemical equations, molecular formula, molecular weights. • Yield obtained in each step • Authentic technical literature in support of yield obtained • Material balance • CA certificate the production of export item achieved by you for the past three years and corresponding consumption of each input • Detailed calculation, arriving at the norms applied. The case was deferred for 06.02.2014			

142	Case No.: 53/17/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00915/AM14/	RLA File :09/24/040/00293/AM14/	Lic.No/Date:0910057642 20.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

143	Case No.: 48/16/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00861/AM14/	RLA File :04/24/040/00099/AM14/	Lic.No/Date:0410150142 20.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

144	Case No.: 49/17/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved
	HQ File :01/82/050/00911/AM14/	RLA File :09/24/040/00284/AM14/	Lic.No/Date:0910057647 20.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch II dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DANTUFF-Z SUSPENSION OR ZINC PYRITHIONE SUSPENSION OR ZEE SUSPENSION OR ZPTO	1 kg	1.	2 CHLORO PYRIDINE	0.502 kg
		2.	TUNGSTIC ACID	0.029 kg
		3.	HYDROGEN PEROXIDE (H2O2)	0.150 kg
		4.	HEXANE	0.900 kg
		5.	ZINC SULPHATE	0.358 kg
		6.	CAUSTIC SODA FLAKES (NAOH)	0.02 kg

RA may take appropriate action as per the decision of Norms Committee.

145	Case No.: 29/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00891/AM14/	RLA File :09/24/040/00289/AM14/	Lic.No/Date:0910057663 24.09.2013	Defer Date:06.02.2014
	Decision : Decision: It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals. Defer: 06.02.2014			

146	Case No.: 62/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00924/AM14/	RLA File :09/24/040/00292/AM14/	Lic.No/Date:0910057671 24.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

147	Case No.: 20/16/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00833/AM14/	RLA File :05/24/040/00214/AM14/	Lic.No/Date:0510366620 24.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of C&PC (PC Division).			

148	Case No.: 30/17/82-ALC4/2013	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
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	HQ File :01/82/050/00892/AM14/	RLA File :09/24/040/00296/AM14/	Lic.No/Date:0910057708 25.09.2013	Defer Date:06.02.2014									
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.												
149	Case No.:21/19/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred									
	HQ File :01/82/050/00966/AM14/	RLA File :03/94/040/00502/AM14/	Lic.No/Date:0310751325 26.09.2013	Defer Date:06.02.2014									
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.												
150	Case No.:42/17/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved									
	HQ File :01/82/050/00904/AM14/	RLA File :09/24/040/00308/AM14/	Lic.No/Date:0910057714 26.09.2013	Defer Date:									
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 48/82 meeting held on 01.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>S.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Gemcitabine Hcl</td><td>1 kg</td><td>1.</td><td>2-Deoxy-2,2-Difluoro-D-Erythro-Pentafuranous-1-Ulose-3,5-Dibenzoate</td><td>5.14 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	S.No.	Import items	Qty. allowed	Gemcitabine Hcl	1 kg	1.	2-Deoxy-2,2-Difluoro-D-Erythro-Pentafuranous-1-Ulose-3,5-Dibenzoate
Export product	Exp. Qty.	S.No.	Import items	Qty. allowed									
Gemcitabine Hcl	1 kg	1.	2-Deoxy-2,2-Difluoro-D-Erythro-Pentafuranous-1-Ulose-3,5-Dibenzoate	5.14 kg									
	RA concerned may take further necessary action as per above decision of NC.												
151	Case No.:7/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved									
	HQ File :01/82/050/00820/AM14/	RLA File :04/24/040/00142/AM14/	Lic.No/Date:0410150374 26.09.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting No. 13/82 dated 03.10.2013, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>PAROXETINE TABLETS 20 MG</td><td>1 kg</td><td>1.</td><td>PAROXETINE HYDROCHLORIDE</td><td>22.66 mg/ 20 mg Tablet</td></tr> </tbody> </table>				Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed	PAROXETINE TABLETS 20 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed									
PAROXETINE TABLETS 20 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	22.66 mg/ 20 mg Tablet									
	RA may take appropriate action as per the decision of Norms Committee.												
152	Case No.:61/17/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved									

HQ File :01/82/050/00923/AM14/

RLA File :09/24/040/00304/AM14/

Lic.No/Date:0910057716
26.09.2013

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch II dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EHT (ETHYL HEXYL TRIAZONE)/ETONE	1 kg	1.	PARA NITRO BENZOIC ACID (PNBA)	1.034 kg
		2.	PERCHLORO ETHYLENE (PCE)	0.606 kg
		3.	METHANOL	2.940 kg
		4.	2 ETHYL HEXANOL	0.882 kg
		5.	ACETO NITRILE	1.30 kg
		6.	XYLENE (ORTHO XYLENE)	1.00 kg
		7.	CYANURIC CHLORIDE	0.640 kg

RA may take appropriate action as per the decision of Norms Committee.

153	Case No.:25/19/82-ALC4/2013	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00970/AM14/	RLA File :03/94/040/00153/AM14/	Lic.No/Date:0310751581 27.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of C&PC			

154	Case No.:20/19/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved
	HQ File :01/82/050/00965/AM14/	RLA File :03/94/040/00560/AM14/	Lic.No/Date:0310751566 27.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch II dated 22.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ASTROMUSK (S) (Astromusk content : 100%)	1 kg	1.	ISOAMYLENE	0.580 kg
		2.	S - PROPYLENE OXIDE	0.380 kg
		3.	ALPHA METHYL STYRENE	0.769 kg
		4.	PARAFORMALDEHYDE	0.117 kg

RA may take appropriate action as per the decision of Norms Committee.

155	Case No.: 43/17/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00905/AM14/	RLA File :09/24/040/00307/AM14/	Lic.No/Date:0910057723 27.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

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Case No.:1/17/82-ALC4/2013	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved										
HQ File :01/82/050/00863/AM14/	RLA File :34/24/040/00075/AM14/	Lic.No/Date:3410038025 30.09.2013	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011-Ch II dated 18.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Ortho Toludine</td><td>1 kg</td><td>1.</td><td>Toluene</td><td>1.040 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ortho Toludine	1 kg	1.	Toluene	1.040 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Ortho Toludine	1 kg	1.	Toluene	1.040 kg									
RA may take appropriate action as per the decision of Norms Committee.													

157

Case No.: 3/17/82-ALC4/2013	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved
HQ File :01/82/050/00865/AM14/	RLA File :34/24/040/00140/AM14/	Lic.No/Date:3410038024 30.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011-Ch II dated 24.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-Trifluoromethyl Aceto Phenone	1 kg	1.	3 Amino Benzo Trifluoride 99.5% Min	1.606 kg
		2.	Sodium Nitrite	0.708 kg
		3.	Sulphuric Acid 71%	is not feasible to import this may not be considered for fixation of norms

		4.	Toluene	0.730 kg
		5.	Caustic Soda Lye 47%	1.028 kg
		6.	Acetaldoxime 50% Min Solution in Water	1.178 kg
		7.	Copper Sulphate	0.155 kg kg
		8.	Acetic Acid	0.200 kg
		9.	Sulphamic Acid	0.020 kg
		10.	Hydrochloric Acid 30%	is not feasible to import this may not be considered for fixation of norms
		11.	Soda Ash	0.069 kg
RA may take appropriate action as per the decision of Norms Committee.				

158	Case No.:32/19/82-ALC4/2013	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00977/AM14/	RLA File :03/94/040/00559/AM14/	Lic.No/Date:0310751610 30.09.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

159	Case No.:14/16/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00827/AM14/	RLA File :22/24/040/00046/AM14/	Lic.No/Date:2210014253 30.09.2013	Defer Date:06.02.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 02.01.2014			

160	Case No.:21/15/82-ALC4/2013		Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.		Meet No/Date:19/82-ALC4/2013 02.01.2014		Status:Case Deferred	
	HQ File :01/82/050/00783/AM14/		RLA File :03/95/040/00536/AM14/		Lic.No/Date:0310751752 30.09.2013		Defer Date:06.02.2014	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/62/2010/Ch.II dated 08.01.2014 and in consultation with technical authority present in meeting, decided to revise the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		
Trimethysylsilyl Trifluoromethanesulfonate		1 Kg.	1.	Triflic Acid (Trifluoromethane Sulfonic Acid)		0.993 kg		

RA concerned may take further necessary action as per above decision of NC.

161	Case No.: 41/17/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00903/AM14/	RLA File :09/24/040/00317/AM14/	Lic.No/Date:0910057783 01.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

162	Case No.: 46/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00908/AM14/	RLA File :09/24/040/00288/AM14/	Lic.No/Date:0910057784 01.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

163	Case No.: 48/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00910/AM14/	RLA File :09/24/040/00287/AM14/	Lic.No/Date:0910057785 01.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

164	Case No.: 32/16/82-ALC4/2013	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00845/AM14/	RLA File :08/24/040/00292/AM14/	Lic.No/Date:0810125295 03.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case 06.02.2014 for comments of Department of Chemicals and Petrochemicals.			

165	Case No.: 42/16/82-ALC4/2013	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00855/AM14/	RLA File :05/23/040/00269/AM14/	Lic.No/Date:0510367396 03.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case 06.02.2014 for comments of Department of Chemicals and Petrochemicals(PC Division).			

166	Case No.: 39/16/82-ALC4/2013	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
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HQ File :01/82/050/00852/AM14/	RLA File :04/24/040/00146/AM14/	Lic.No/Date:0410150519 03.10.2013	Defer Date:06.02.2014
Decision : It was decided to send a copy of application to Department of C&PC for their comments. The case was deferred for 06.02.2014			

167	Case No.:7/17/82-ALC4/2013	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00869/AM14/	RLA File :34/24/040/00159/AM14/	Lic.No/Date:3410038104 03.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case 06.02.2014 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:8/16/82-ALC4/2013	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
HQ File :01/82/050/00821/AM14/	RLA File :08/24/040/00286/AM14/	Lic.No/Date:0810125341 04.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/63/2011-Ch II dated 05.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DIPHENYL OXIDE	1 kg	1.	PHENOL	0.449 kg
		2.	MONO CHLORO BENZENE	0.774 kg
		3.	CAUSTIC SODA FLAKES	0.425 kg
		4.	CUPEROS OXIDE	0.049 kg
RA may take appropriate action as per the decision of Norms Committee.				

169	Case No.:8/14/82-ALC4/2013	Party Name:AARTI DRUGS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
	HQ File :01/82/050/00593/AM14/	RLA File :03/94/040/00549/AM14/	Lic.No/Date:0310752488 07.10.2013	Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/722/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	DICLOFENAC SODIUM	1 kg	1.	ACETIC ACID	1.25
			2.	METHANOL	1.00
			3.	2,6 DICHLOROPHENOL	1.521

		4.	TOLUENE	1.995
		5.	POTASSIUM CARBONATE	1.00
		6.	ANILINE	1.198
		7.	SODIUM METHOXIDE	0.795
		8.	SODIUM HYDROXIDE FLAKES	0.285
		9.	ISOPROPYL ALCOHOL	2.040
		10.	DIMETHYL FORMAMIDE	0.469
RA may take appropriate action as per the decision of Norms Committee.				

170	Case No.:15/17/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00877/AM14/	RLA File :03/94/040/00542/AM14/	Lic.No/Date:0310752494 07.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

171	Case No.:25/16/82-ALC4/2013	Party Name:ATUL LIMITED,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00838/AM14/	RLA File :08/24/040/00244/AM14/	Lic.No/Date:0810125378 07.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of C&PC(PC Division).			

172	Case No.:9/14/82-ALC4/2013	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00594/AM14/	RLA File :03/94/040/00515/AM14/	Lic.No/Date:0310752496 07.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

173	Case No.:34/19/82-ALC4/2013	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00979/AM14/	RLA File :03/94/040/00552/AM14/	Lic.No/Date:0310752484 07.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of C&PC.			

174	Case No.:52/17/82-ALC4/2013	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00914/AM14/	RLA File :09/24/040/00299/AM14/	Lic.No/Date:0910057839	Defer

07.10.2013

Date:06.02.2014

Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.

175	Case No.: 12/17/82-ALC4/2013	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved																								
	HQ File :01/82/050/00874/AM14/	RLA File :03/94/040/00576/AM14/	Lic.No/Date:0310752731 08.10.2013	Defer Date:																								
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch II dated 26.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">4-CHLORO-4-HYDROXY BENZOPHENONE</td><td rowspan="6">1 kg</td><td>1.</td><td>PHENOL</td><td>0.810kg</td></tr> <tr> <td>2.</td><td>CAUSTIC SODA</td><td>0.390 kg</td></tr> <tr> <td>3.</td><td>PARA CHLORO BENZOYL CHLORIDE</td><td>1.045 kg</td></tr> <tr> <td>4.</td><td>MONO CHLORO BENZENE</td><td>1.13 kg</td></tr> <tr> <td>5.</td><td>METHYL ALCOHOL</td><td>1.0 kg</td></tr> <tr> <td>6.</td><td>ALUMINIUM CHLORIDE</td><td>1.60 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4-CHLORO-4-HYDROXY BENZOPHENONE	1 kg	1.	PHENOL	0.810kg	2.	CAUSTIC SODA	0.390 kg	3.	PARA CHLORO BENZOYL CHLORIDE	1.045 kg	4.	MONO CHLORO BENZENE	1.13 kg	5.	METHYL ALCOHOL	1.0 kg	6.	ALUMINIUM CHLORIDE
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
4-CHLORO-4-HYDROXY BENZOPHENONE	1 kg	1.	PHENOL	0.810kg																								
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		4.	MONO CHLORO BENZENE	1.13 kg																								
		5.	METHYL ALCOHOL	1.0 kg																								
		6.	ALUMINIUM CHLORIDE	1.60 kg																								

176	Case No.: 34/16/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved												
	HQ File :01/82/050/00847/AM14/	RLA File :08/24/040/00304/AM14/	Lic.No/Date:0810125463 08.10.2013	Defer Date:												
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2011-Ch II dated 02.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">M.P.D.S.A. (META PHENYLENE DIAMINE 4 SULFONIC ACID)</td><td rowspan="2">1 kg</td><td>1.</td><td>META PHENYLENE DIAMINE (M.P.D.)</td><td>0.675 kg</td></tr> <tr> <td>2.</td><td>SODA ASH</td><td>1.00 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	M.P.D.S.A. (META PHENYLENE DIAMINE 4 SULFONIC ACID)	1 kg	1.	META PHENYLENE DIAMINE (M.P.D.)	0.675 kg	2.	SODA ASH
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
M.P.D.S.A. (META PHENYLENE DIAMINE 4 SULFONIC ACID)	1 kg	1.	META PHENYLENE DIAMINE (M.P.D.)	0.675 kg												
		2.	SODA ASH	1.00 kg												

177	Case No.: 11/16/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case
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	HQ File :01/82/050/00824/AM14/	RLA File :05/23/040/00281/AM14/	Lic.No/Date:0510367867 08.10.2013	Deferred Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

178	Case No.:12/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00825/AM14/	RLA File :08/24/040/00303/AM14/	Lic.No/Date:0810125470 08.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

179	Case No.:26/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00839/AM14/	RLA File :08/24/040/00302/AM14/	Lic.No/Date:0810125462 08.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

180	Case No.:24/16/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00837/AM14/	RLA File :05/24/040/00232/AM14/	Lic.No/Date:0510367885 08.10.2013	Defer Date:06.02.2014
	Decision : It was decided to call from the firm the following technical details: • COA from foreign supplier for relevant import consignment for the imported input. • COA from Independent and approved Testing Laboratory for export product. • Stepwise process with wastage envisaged in the process. The case was deferred for 06.02.2014.			

181	Case No.:13/16/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00826/AM14/	RLA File :08/24/040/00296/AM14/	Lic.No/Date:0810125464 08.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

182	Case No.:18/17/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00880/AM14/	RLA File :03/94/040/00591/AM14/	Lic.No/Date:0310753016	Defer

		09.10.2013	Date:06.02.2014
Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

183	Case No.: 20/17/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00882/AM14/	RLA File :03/94/040/00588/AM14/	Lic.No/Date:0310753013 09.10.2013	Defer Date:06.02.2014
	Decision :: It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

184	Case No.: 21/17/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00883/AM14/	RLA File :03/94/040/00601/AM14/	Lic.No/Date:0310753018 09.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

185	Case No.: 27/17/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00889/AM14/	RLA File :09/24/040/00340/AM14/	Lic.No/Date:0910057882 09.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

186	Case No.: 73/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00658/AM14/	RLA File :09/24/040/00325/AM14/	Lic.No/Date:0910057878 09.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

187	Case No.: 36/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00898/AM14/	RLA File :09/24/040/00300/AM14/	Lic.No/Date:0910057877 09.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

188	Case No.: 28/16/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
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	HQ File :01/82/050/00841/AM14/	RLA File :22/24/040/00048/AM14/	Lic.No/Date:2210014277 09.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

189	Case No.:6/17/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00868/AM14/	RLA File :52/24/040/00024/AM14/	Lic.No/Date:5210040263 10.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of C&PC.			

190	Case No.:55/17/82-ALC4/2013	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00917/AM14/	RLA File :09/24/040/00315/AM14/	Lic.No/Date:0910057889 10.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

191	Case No.:37/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00899/AM14/	RLA File :09/24/040/00316/AM14/	Lic.No/Date:0910057908 11.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

192	Case No.:38/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00851/AM14/	RLA File :08/24/040/00321/AM14/	Lic.No/Date:0810125616 14.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

193	Case No.:38/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00900/AM14/	RLA File :09/24/040/00322/AM14/	Lic.No/Date:0910057914 14.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

194	Case No.:18/16/82-ALC4/2013	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:19/82-ALC4/2013	Status:Case
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		02.01.2014	Deferred
HQ File :01/82/050/00831/AM14/	RLA File :09/24/040/00323/AM14/	Lic.No/Date:0910057916 14.10.2013	Defer Date:06.02.2014
Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

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Case No.:40/17/82-ALC4/2013	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
HQ File :01/82/050/00902/AM14/	RLA File :09/24/040/00345/AM14/	Lic.No/Date:0910057931 15.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL05/340/2013-PID dated 13.06.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
ABHAYARAB 0.5 ML (HUMAN RABIES VACCINE WITH DISPOSABLE SYRINGE AND DILUENT) 1 DOSE/1 VIAL	1000 Vials	1.	TRYPAN BLUE	0.001 gm
		2.	ADULT BOVINE SERU, 0.2 MICRON FILTERED	0.76 Ltr
		3.	L-GLUTAMINE	0.0547 gm
		4.	MINIMUM ESSENTIAL MEDIA WITH PEPTONE	0.413 kg
		5.	POLYMIXIN B SULPHATE	0.396 gm
		6.	KANAMYCIN SULPHATE	4.37 gm
		7.	NEOMYCIN SULPHATE	3.216 gm
		8.	HUMAN SERUM ALBUMIN 25%	0.84 Ltr
		9.	2ML VIAL CLEAR INJECTION F13	1100 Nos.
		10.	13 MM FLIP-OFF-SEAL 3769 (ALUMINIUM SEAL)	1100 nos.
		11.	RUBBER STOPPER V 50 4405/50 GREY	1100 Nos.
		12.	THIMERSOL/THIOMERSAL	0.15 gm
		13.	PS ROLLER CULTURE BOTTLE 4250 (DISPOSABLE)	14.08
		14.	SYRINGES 2 ML WITH NEEDLE 24 GUAGE MAKE : BD	1000.8 Nos.
		15.	PACKING BOX TEMPURATURE CONTROL PACKING SYSTEM 1200MMX800MMX1080MM (1500 VIALS/DOSES PACKING IN EACH BOX)	Relevant as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

196	Case No.:4/17/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00866/AM14/	RLA File :34/24/040/00173/AM14/	Lic.No/Date:3410038222 17.10.2013	Defer Date:06.02.2014
Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.				

197	Case No.:39/17/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00901/AM14/	RLA File :09/24/040/00312/AM14/	Lic.No/Date:0910057944 17.10.2013	Defer Date:06.02.2014
Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.				

198	Case No.:22/17/82-ALC4/2013	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00884/AM14/	RLA File :03/94/040/00458/AM14/	Lic.No/Date:0310753955 17.10.2013	Defer Date:06.02.2014
Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.				

199	Case No.:67/17/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00929/AM14/	RLA File :09/24/040/00286/AM14/	Lic.No/Date:0910057945 17.10.2013	Defer Date:06.02.2014
Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.				

200	Case No.:22/19/82-ALC4/2013	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved																
	HQ File :01/82/050/00967/AM14/	RLA File :03/94/040/00614/AM14/	Lic.No/Date:0310753952 17.10.2013	Defer Date:																
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch II dated 25.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																				
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">4-CHLORO ANISOLE</td><td rowspan="3">1 kg</td><td>1.</td><td>PHENOL</td><td>1.470 kg</td></tr> <tr> <td>2.</td><td>SODIUM HYDROXIDE</td><td>0.430 kg</td></tr> <tr> <td>3.</td><td>DIMETHYL SULFATE</td><td>0.830 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4-CHLORO ANISOLE	1 kg	1.	PHENOL	1.470 kg	2.	SODIUM HYDROXIDE	0.430 kg	3.	DIMETHYL SULFATE	0.830 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
4-CHLORO ANISOLE	1 kg	1.	PHENOL	1.470 kg																
		2.	SODIUM HYDROXIDE	0.430 kg																
		3.	DIMETHYL SULFATE	0.830 kg																

RA may take appropriate action as per the decision of Norms Committee.

201	Case No.:2/17/82-ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00864/AM14/	RLA File :34/24/040/00180/AM14/	Lic.No/Date:3410038227 18.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

202	Case No.:23/17/82-ALC4/2013	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00885/AM14/	RLA File :03/94/040/00586/AM14/	Lic.No/Date:0310754273 18.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of C&PC.			

203	Case No.:5/17/82-ALC4/2013	Party Name:TIDE INDUSTRIES	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00867/AM14/	RLA File :34/24/040/00177/AM14/	Lic.No/Date:3410038223 18.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

204	Case No.:7/19/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved
	HQ File :01/82/050/00952/AM14/	RLA File :03/94/040/00602/AM14/	Lic.No/Date:0310754470 21.10.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/287/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: - Export Product Pravastatin Sodium Tab 10mg 20 MG, 40 MG and 80 MG TAB			

S.NO.	Import Items	For export of 1 No. Pravastatin Sodium Tablets (Quantity in mg)			
		10 mgTablets	20 mgTablets	40 mgTablets	80 mgTablets
1	Pravastatin Sodium	10.2	20.4	40.8	81.60

2	Mannitol 25 (Pearlitol 25 C)	104.005	104.005	207.92	416.02
RA may take appropriate action as per the decision of Norms Committee.					

205	Case No.:58/17/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00920/AM14/	RLA File :22/24/040/00052/AM14/	Lic.No/Date:2210014299 21.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

206	Case No.:59/17/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00921/AM14/	RLA File :22/24/040/00050/AM14/	Lic.No/Date:2210014300 21.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

207	Case No.:73/17/82-ALC4/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00935/AM14/	RLA File :03/95/040/00515/AM14/	Lic.No/Date:0310754530 21.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of C&PC (PC Divi.).			

208	Case No.:29/19/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00974/AM14/	RLA File :31/83/040/00095/AM14/	Lic.No/Date:3110060791 22.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of C&PC.			

209	Case No.:5/19/82-ALC4/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved
	HQ File :01/82/050/00950/AM14/	RLA File :03/94/040/00626/AM14/	Lic.No/Date:0310754842 22.10.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch II dated 22.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ASTROMUSK (S) (Astromusk content : 100%)	1 kg	1.	ISOAMYLENE	0.580 kg
		2.	S - PROPYLENE OXIDE	0.380 kg
		3.	ALPHA METHYL STYRENE	0.769 kg
		4.	PARAFORMALDEHYDE	0.117 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 12/19/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved
HQ File :01/82/050/00957/AM14/	RLA File :03/94/040/00634/AM14/	Lic.No/Date:0310754776 22.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2011-Ch II dated 12.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PIPERONAL MIN. PURITY 99%	1 kg	1.	CATECHOL MIN. PURITY 99%	1.355 kg
		2.	DICHLOROMETHANE MIN. PURITY 99%	1.375 kg
		3.	DIMETHYLSULFOXIDE MIN. PURITY 99%	0.875 kg
		4.	HEXAMINE MIN. PURITY 96%	1.000 kg
		5.	TOLUENE MIN. PURITY 97%	0.232 kg
		6.	ISOPROPYL ALCOHOL MIN. PURITY 99%	0.250 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 9/19/82-ALC4/2013	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
HQ File :01/82/050/00954/AM14/	RLA File :03/94/040/00603/AM14/	Lic.No/Date:0310755329 24.10.2013	Defer Date:06.02.2014

Decision :It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.

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Case No.: 65/17/82-ALC4/2013	Party Name:R.K.INDUSTRIES,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved	
HQ File :01/82/050/00927/AM14/	RLA File :08/24/040/00320/AM14/	Lic.No/Date:0810125974 24.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/71/2011-Ch II dated 09.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluidine 5 Sulfonic Acid	1 kg	1.	Ortho Toluidine	0.635 kg
		2.	Caustic soda	0.310 kg
RA may take appropriate action as per the decision of Norms Committee.				

213	Case No.: 60/17/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00922/AM14/	RLA File :22/24/040/00051/AM14/	Lic.No/Date:2210014319 24.10.2013	Defer Date:06.02.2014
Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.				

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Case No.:30/19/82-ALC4/2013	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 19/82-ALC4/2013 02.01.2014	Status: Case Approved	
HQ File :01/82/050/00975/AM14/	RLA File :31/83/040/00091/AM14/	Lic.No/Date: 3110060888 25.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch II dated 12.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-METHYL-2-PYRROLIDONE	1 kg	1.	METHANOL	0.370 kg
		2.	AMMONIA ANHYDROUS	0.160 kg
		3.	1,4 BUTANEDIOL	1.044 kg
		4.	METHYLAMINE CATALYST	0.00080 kg
		5.	GBL CATALYST	0.00075 kg
RA may take appropriate action as per the decision of Norms Committee.				

215	Case No.: 31/19/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved
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HQ File :01/82/050/00976/AM14/	RLA File :31/83/040/00112/AM14/	Lic.No/Date:3110060891 25.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch II dated 12.04.2013 it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-METHYL-2-PYRROLIDONE	1 kg	1.	METHANOL	0.370 kg
		2.	AMMONIA ANHYDROUS	0.160 kg
		3.	1,4 BUTANEDIOL	1.044 kg
		4.	METHYLAMINE CATALYST	0.00080 kg
		5.	GBL CATALYST	0.00075 kg
RA may take appropriate action as per the decision of Norms Committee.				

216	Case No.:35/19/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00980/AM14/	RLA File :31/83/040/00111/AM14/	Lic.No/Date:3110060889 25.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of C&PC.RA may take appropriate action as per the decision of Norms Committee.			

217	Case No.:37/19/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00982/AM14/	RLA File :31/83/040/00097/AM14/	Lic.No/Date:3110060890 25.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of C&PC.			

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Case No.:8/19/82-ALC4/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved										
HQ File :01/82/050/00953/AM14/	RLA File :03/94/040/00653/AM14/	Lic.No/Date:0310755399 25.10.2013	Defer Date:										
Decision : In the light of earlier decision taken in its meeting No. 19/82 dated written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch II dated 12.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>CAMPHOR USP</td><td>1 kg</td><td>1.</td><td>ALPHA PINENE</td><td>1.146 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	CAMPHOR USP	1 kg	1.	ALPHA PINENE	1.146 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
CAMPHOR USP	1 kg	1.	ALPHA PINENE	1.146 kg									

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:17/19/82-ALC4/2013	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
HQ File :01/82/050/00962/AM14/	RLA File :03/94/040/00630/AM14/	Lic.No/Date:0310755398 25.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/73/2011-Ch II dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PARA ANISIC ACID / PARA METHOXY BENZOIC ACID	1 kg	1.	PHENOL	0.986kg
		2.	POTASSIUM HYDROXIDE	0.867 kg
RA may take appropriate action as per the decision of Norms Committee.				

220	Case No.:10/19/82-ALC4/2013	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00955/AM14/	RLA File :03/94/040/00633/AM14/	Lic.No/Date:0310755691 28.10.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of C&PC.			

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Case No.:11/19/82-ALC4/2013	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved
HQ File :01/82/050/00956/AM14/	RLA File :03/94/040/00625/AM14/	Lic.No/Date:0310755700 28.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2011-Ch II dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemical-Solid Wetting Agent - Trade Name-RNB - 51232/SR 1165 /YS SR 1165/SR 1102/SR 3023 /SR 1104/SR 1182/YS SR 1147 Trade Name - RNB - 51232 (Polyglycol)	1 kg	1.	Mono Ethylene Glycol / MEG	0.500 kg
		2.	Witbreak DR1 9045	0.020 kg
		3.	Alkyldiphenyloxide Di sulfonate / Calfax DB- 45 / Dowfax 2A1	0.180 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 23/19/82-ALC4/2013	Party Name:ALTA LABORATORIES LTD.		Meet No/Date:19/82-ALC4/2013 02.01.2014		Status: Case Approved
HQ File :01/82/050/00968/AM14/	RLA File :03/94/040/00607/AM14/		Lic.No/Date:0310756008 29.10.2013		Defer Date:
Decision : In the light of earlier decision taken in meeting no. 51/82 dated 20.03.2012, it was decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	
Acetyl Salicylic acid (Aspirin)	1 Kg.	1.	Salicylic Acid	0.820 kg	
		2.	Acetic Anhydride	0.697 kg	
RA may take appropriate action as per the decision of Norms Committee.					

223	Case No.:36/19/82-ALC4/2013	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:06.02.2014
	Decision :It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

224	Case No.:24/19/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00969/AM14/	RLA File :03/94/040/00656/AM14/	Lic.No/Date:0310756260 30.10.2013	Defer Date:06.02.2014
	Decision :It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

225	Case No.:6/19/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00951/AM14/	RLA File :03/94/040/00632/AM14/	Lic.No/Date:0310756255 30.10.2013	Defer Date:06.02.2014
	Decision :It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

226	Case No.: 13/19/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.		Meet No/Date:19/82-ALC4/2013	Status: Case
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			02.01.2014	Deferred
	HQ File :01/82/050/00958/AM14/	RLA File :03/94/040/00686/AM14/	Lic.No/Date:0310756544 01.11.2013	Defer Date:06.02.2014
Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.				

227	Case No.:14/19/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00959/AM14/	RLA File :03/94/040/00687/AM14/	Lic.No/Date:0310756546 01.11.2013	Defer Date:06.02.2014
Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.				

228

Case No.:2/16/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
HQ File :01/82/050/00815/AM14/	RLA File :09/24/040/00367/AM14/	Lic.No/Date:0910058141 05.11.2013	Defer Date:	
Decision : Committee consider the case and in the light of earlier decision taken in its meeting No. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 kg	1.	Ceftriaxone sodium Non-Sterile	1.04 kg
		2.	Activated Carbon [Carbon Enoanticromos]	51.66 gm/ kg
		3.	Acetone	1.72 kg
		4.	Aluminium Canisters with inner & Outer Lids	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

229	Case No.:3/16/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00816/AM14/	RLA File :09/24/040/00366/AM14/	Lic.No/Date:0910058142 05.11.2013	Defer Date:06.02.2014
Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.				

230	Case No.:15/19/82-ALC4/2013	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved
	HQ File :01/82/050/00960/AM14/	RLA File :03/94/040/00661/AM14/	Lic.No/Date:0310756881 06.11.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2011-Ch II dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-METHYL MORPHOLINE (NMM)	1 kg	2.	Morpholine	1.001 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:16/19/82-ALC4/2013	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved										
HQ File :01/82/050/00961/AM14/	RLA File :03/94/040/00658/AM14/	Lic.No/Date:0310756880 06.11.2013	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2011-Ch II dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>N-METHYL MORPHOLINE Oxide-50%</td><td>1 kg</td><td>2.</td><td>Morpholine</td><td>0.391 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	N-METHYL MORPHOLINE Oxide-50%	1 kg	2.	Morpholine	0.391 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
N-METHYL MORPHOLINE Oxide-50%	1 kg	2.	Morpholine	0.391 kg									
RA may take appropriate action as per the decision of Norms Committee.													

232	Case No.:2/19/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00947/AM14/	RLA File :03/94/040/00668/AM14/	Lic.No/Date:0310756884 06.11.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

233	Case No.:18/19/82-ALC4/2013	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00963/AM14/	RLA File :34/24/040/00196/AM14/	Lic.No/Date:3410038397 07.11.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

234	Case No.:4/16/82-ALC4/2013	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved
	HQ File :01/82/050/00817/AM14/	RLA File :05/23/040/00312/AM14/	Lic.No/Date:0510370486	Defer Date:

07.11.2013

Decision : In the light of earlier decision taken in meeting No. 8/82 dated 11.07.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Escitalopram Oxalate Tablets 5 mg	1 No. of Tablet	1.	Escitalopram Oxalate	6.517 mg
Escitalopram Oxalate Tablets 10 mg	1 No. of Tablet	1.	Escitalopram Oxalate	13.033 mg
Escitalopram Oxalate Tablets 20 mg	1 No. of Tablet	1.	Escitalopram Oxalate	26.066 mg

RA may take appropriate action as per the decision of Norms Committee.

235	Case No.:19/19/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00964/AM14/	RLA File :22/24/040/00056/AM14/	Lic.No/Date:2210014366 08.11.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

236	Case No.:33/17/82-ALC4/2013	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00895/AM14/	RLA File :31/83/040/00149/AM14/	Lic.No/Date:3110061033 11.11.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

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Case No.:4/19/82-ALC4/2013	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved										
HQ File :01/82/050/00949/AM14/	RLA File :03/95/040/00626/AM14/	Lic.No/Date:0310757596 12.11.2013	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/108/2011-Ch II dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>2,6-Dichloro BenzoylChloride</td><td>1 kg</td><td>2.</td><td>2,6 Dichloro Benzaldehyde</td><td>0.948 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,6-Dichloro BenzoylChloride	1 kg	2.	2,6 Dichloro Benzaldehyde	0.948 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2,6-Dichloro BenzoylChloride	1 kg	2.	2,6 Dichloro Benzaldehyde	0.948 kg									
RA may take appropriate action as per the decision of Norms Committee.													

238	Case No.:3/19/82-ALC4/2013	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00948/AM14/	RLA File :03/95/040/00625/AM14/	Lic.No/Date:0310757730 13.11.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

239	Case No.:57/17/82-ALC4/2013		Party Name:SCOTT-EDIL PHARMACIA LTD.,		Meet No/Date:19/82-ALC4/2013 02.01.2014		Status:Case Approved	
	HQ File :01/82/050/00919/AM14/		RLA File :22/24/040/00055/AM14/		Lic.No/Date:2210014379 14.11.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/603/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
	Ampicillin Capsules 500 mg		1 kg	1.	Ampicillin Trihydrate	550mg/caps		
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.:9/17/82-ALC4/2013	Party Name:DL INTRACHEM	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved	
HQ File :01/82/050/00871/AM14/	RLA File :08/24/040/00350/AM14/	Lic.No/Date:0810126453 15.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/68/2011-Ch II dated 26.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3-Dichloro 1,4 Naphthaquinone	1 kg	2.	Sodium Naphthionate Powder	1.42 kg
RA may take appropriate action as per the decision of Norms Committee.				

241	Case No.:45/17/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Deferred
	HQ File :01/82/050/00907/AM14/	RLA File :08/24/040/00352/AM14/	Lic.No/Date:0810126495 18.11.2013	Defer Date:06.02.2014

Decision :It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.

242	Case No.: 40/19/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00985/AM14/	RLA File :05/23/040/00334/AM14/	Lic.No/Date:0510371304 20.11.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

243	Case No.: 10/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00872/AM14/	RLA File :09/24/040/00407/AM14/	Lic.No/Date:0910058254 20.11.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

244	Case No.: 11/17/82-ALC4/2013	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
	HQ File :01/82/050/00873/AM14/	RLA File :03/95/040/00573/AM14/	Lic.No/Date:0310758641 21.11.2013	Defer Date:06.02.2014
	Decision : It was decided to defer the case for 06.02.2014 for comments of Department of C&PC.			

245	Case No.: 71/17/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved																		
	HQ File :01/82/050/00933/AM14/	RLA File :09/24/040/00400/AM14/	Lic.No/Date:0910058357 26.11.2013	Defer Date:																		
	Decision : In the light of earlier decision taken in meeting No. 13/82 dated 03.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">2-Chloro Thioxanthane (CTX)</td><td rowspan="4">1 Kg.</td><td>1.</td><td>4-Chlorothiophenol</td><td>1.00 kg</td></tr> <tr> <td>2.</td><td>2-Chlorobenzonitrile</td><td>0.94 kg</td></tr> <tr> <td>3.</td><td>Dimethyl Sulfoxide</td><td>1.54 kg</td></tr> <tr> <td>4.</td><td>Poly Phosphoric Acid</td><td>3.517 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Chloro Thioxanthane (CTX)	1 Kg.	1.	4-Chlorothiophenol	1.00 kg	2.	2-Chlorobenzonitrile	0.94 kg	3.	Dimethyl Sulfoxide	1.54 kg	4.	Poly Phosphoric Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
2-Chloro Thioxanthane (CTX)	1 Kg.	1.	4-Chlorothiophenol	1.00 kg																		
		2.	2-Chlorobenzonitrile	0.94 kg																		
		3.	Dimethyl Sulfoxide	1.54 kg																		
		4.	Poly Phosphoric Acid	3.517 kg																		

246	Case No.: 72/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Deferred
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HQ File :01/82/050/00934/AM14/	RLA File :09/24/040/00413/AM14/	Lic.No/Date:0910058435 03.12.2013	Defer Date:06.02.2014
Decision : It was decided to defer the case for 06.02.2014 for comments of Department of Pharmaceuticals.			

247	Case No.: 38/19/82-ALC4/2013	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status: Case Approved
	HQ File :01/82/050/00983/AM14/	RLA File :34/24/040/00233/AM14/	Lic.No/Date:3410038773 20.12.2013	Defer Date:
	Decision : It was decided to withdraw the case. THIS LICENCE IS ISSUED ON REPEAT BASIS under para 4.7.1 of HBP. AS PER DECISION IN MEETIANG NO.25/82-ALC/2012 DTD.29.11.2012. (As per mentioned in on line Agenda).			

Date:13.01.2014-
Place:New Delhi

R.C.Meena
Dy. Director General of Foreign Trade

Outside Agenda No.-1	M/s Balaji Amines
Meeting No. 19/AM14 dated – 02.01.2014	F.No. 01/82/050/00671/AM12/DES-III F.No. 01/82/050/00391/AM12/DES-III F.No. 01/82/050/00503/AM12/DES-III F.No. 01/82/050/01742/AM11/DES-III F.No. 01/82/050/01741/AM11/DES-III F.No. 01/82/050/01739/AM11/DES-III F.No. 01/82/050/00184/AM13/DES-III F.No. 01/82/050/00400/AM13/DES-III F.No. 01/82/050/00999/AM12/DES-III
RA F. No. 31/83/040/00113/AM12 RA F. No. 31/24/040/00043/AM12 RA F. No. 31/24/040/0074/AM12 RA F. No. 31/24/040/00147/AM11 RA F. No. 31/24/040/00128/AM11 RA F. No. 31/24/040/00062/AM11 RA F. No. 31/24/040/00262/AM12	Adv. Lic. No. 3110050181 Dated 07.09.2011 Adv. Lic. No. 3110048676 DT: 24.01.2011 Adv. Lic. No. 3110049243 DT: 15.07.2011 Adv. Lic. No. 3110046572 DT: 24.01.2011 Adv. Lic. No. 3110046569 DT: 24.01.2011 Adv. Lic. No. 3110046571 DT: 24.01.2011 Adv. Lic. No. 3110053594 DT: 30.04.2012

RA F. No. 31/24/040/00061/AM13
RA F. No. 31/24/040/00188/AM12

Adv. Lic. No. 3110054974 DT: 13.07.2012
Adv. Lic. No. 3110046571 DT: 24.01.2011

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch II dated 08.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MORPHOLINE	1 kg	1.	DIETHYLENE GLYCOL	1.354 kg
		2.	AMMONIA ANHYDROUS	0.217 kg
		3.	HYDROGEN	0.200 kg
		4.	MORPHOLINE CATALYST	0.008 kg

RA may take appropriate action as per the decision of Norms Committee.

Outside Agenda No.-2

M/s Balaji Amines

Meeting No. 19/AM14 dated – 02.01.2014

F.No. 01/82/050/00445/AM10/DES-III

RA F. No. 31/83/040/00081/AM10

Adv. Lic. No. 3110039535 Dated 10.08.09

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch II dated 12.04.2013, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-METHYL-2-PYRROLIDONE	1 kg	1.	METHANOL	0.370 kg
		2.	AMMONIA ANHYDROUS	0.160 kg
		3.	1, 4 BUTANEDIOL	1.044 kg
		4.	METHYLAMINE CATALYST	0.00080 kg
		5.	GBL CATALYST	0.00075 kg

RA may take appropriate action as per the decision of Norms Committee.

Outside Agenda No.-3	M/s Balaji Amines
Meeting No. 19/AM14 dated – 02.01.2014	F.No. 01/82/050/01176/AM09/DES-III
RA F. No. 31/83/040/00111/AM10	Adv. Lic. No. 3110035848 Dated 21.10.2008

Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2008-Ch II dated 14.09.2009, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-METHYL-2-PYRROLIDONE	1 kg	1.	METHANOL	0.377 kg
		2.	AMMONIA	0.164 kg
		3.	Gama Butyrolactone	0.965 kg

RA may take appropriate action as per the decision of Norms Committee.